

Cont Case No. 24 of 2009

06.05.2014

HON'BLE THE CHIEF JUSTICE

Shri K. Sunar, Advocate, present for the petitioner.

Shri SC Shyam, Senior Advocate, present for the respondents.

Compliance report appears to have been filed to this Contempt petition with the MC (Cont(C)) No. 3 of 2014. But the petitioner does not appear to be satisfied with the same and seeks adjournment as he is to reply to compliance report in the aforesaid Misc. Case.

List after three weeks along with MC (Cont(C)) No. 3 of 2014.

CHIEF JUSTICE

dev
06.05.14

Cont Case No. 30 of 2013
WP(C)No. 174 of 2012

06.05.2014

HON'BLE THE CHIEF JUSTICE

Shri R Gurung, Advocate, present for the petitioners.

Shri R Deb Nath, CGC, present for respondents.

Learned counsel for the petitioners states that affidavit of service is being filed in the Registry during the course of the day.

List after three weeks. Meanwhile, respondent No. 1 may file its response to the Contempt Application, about compliance of order dated 20.09.2012 passed in WP(C)No. 174 of 2012.

CHIEF JUSTICE

dev
06.05.14

Crl Appeal No. 9 of 2010

06.05.2014

HON'BLE THE CHIEF JUSTICE

Ms R Dutta, Advocate, present for the appellant.

Shri VK Jindal, Senior Advocate, assisted by Shri S
Dey, Advocate, present for respondents.

Adjourned at the request of Ms Dutta, learned
counsel for the appellant. List on 12.05.2014 for hearing.

CHIEF JUSTICE

dev
06.05.14

MC (Cont(C)) No. 3 of 2014
IN Cont Case No. 24 of 2009

06.05.2014

HON'BLE THE CHIEF JUSTICE

Shri SC Shyam, Senior Advocate, present for the applicants.

Shri K. Sunar, Advocate, present for the respondent.

By means of this application, the applicants have filed compliance report of judgment and order dated 30.03.2009 passed in WP(C)No. 200 of 2008. But the learned counsel for respondent Dushmant Kumar Raut (writ petitioner) is not satisfied and wants to file counter affidavit to the affidavit filed with this Misc. Application.

List after three weeks along with Contempt Case No. 24 of 2009.

CHIEF JUSTICE

dev
06.05.14

WP(C)No. 5 of 2014

06.05.2014

HON'BLE THE CHIEF JUSTICE

Shri AS Siddiqui, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for the State respondents No. 1 and 2.

Shri GS Massar, Senior Advocate, assisted by Shri JM Thangkhiew, Advocate, present for respondents No. 3 and 4.

Learned counsel for the petitioner prays for and is allowed to withdraw this writ petition.

This writ petition is dismissed as withdrawn with liberty to seek remedy in respect of other cause of action, if arises.

CHIEF JUSTICE

dev
06.05.14

WP(C)No. 169 of 2014

06.05.2014

HON'BLE THE CHIEF JUSTICE

Shri R Jha, Advocate, present for the petitioner.

Shri SC Shyam, Senior Advocate, present for the respondents.

Learned counsel for respondents prays for and is allowed four weeks' time to file counter affidavit.

List after four weeks.

CHIEF JUSTICE

dev
06.05.14

WP(C)No. 173 of 2014

06.05.2014

HON'BLE THE CHIEF JUSTICE

Shri K. CH Gautam, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for the respondents.

Learned counsel for respondents prays for and is allowed four weeks' time to file counter affidavit explaining as to why departmental proceeding has not concluded even after the directions were issued by this Court on 19.07.2011 in WP(C)No. 129 of 2010.

List after four weeks.

CHIEF JUSTICE

dev
06.05.14

WP(C)No. 174 of 2014

06.05.2014

HON'BLE THE CHIEF JUSTICE

Shri BK Deb Roy, Advocate, present for the petitioner.

Shri S Sen, Advocate, present for respondents No. 1 and 2.

Shri SC Shyam, Senior Advocate, present for the respondents No. 3, 4 and 5.

Learned counsel for respondents No. 1 and 2 and learned counsel for respondents No. 3,4 and 5 pray for and are allowed four weeks' time to file counter affidavit.

Issue notices to respondents No. 6 to 15, who may also file their counter affidavits within a period of four weeks.

List after four weeks.

CHIEF JUSTICE

dev
06.05.14

WP(C)No. 284 of 2013

06.05.2014

HON'BLE THE CHIEF JUSTICE

Shri R Jha, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for respondents.

Learned counsel for the petitioner prays for and is allowed further three weeks' time to file rejoinder affidavit.

List after three weeks.

CHIEF JUSTICE

dev
06.05.14

WP(C)No. 351 of 2013

06.05.2014

HON'BLE THE CHIEF JUSTICE

Shri AS Siddiqui, Advocate, present for the petitioner.

Shri SP Mahanta, Advocate, present for respondents No. 1 and 2.

Shri SC Shyam, Senior Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further four weeks' time to file rejoinder affidavit.

List after four weeks.

CHIEF JUSTICE

dev
06.05.14

WP(CrI). No. 2 of 2014

6-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. SP Mahanta, Advocate, present for the petitioner.

Mr. R.Gurung, GA, present for the respondents.

Heard arguments of learned counsel for the petitioner.

At this stage, learned counsel for the respondents submitted that he is ready to produce the record including copies of FIR, seizure memo etc before this Court on the basis of which the satisfaction was recorded by the detaining authority.

List on 9-5-2014.

S.Rynjah

CHIEF JUSTICE